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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

F.P. No. 8/96

Date of order: 23.2.1996

Ganga Sahai Gurjar : Applicant

Vs.

Union of India & Ors. : Respondents.

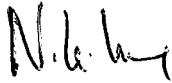
PER HON'BLE MR.N.I.VERMA, ADMINISTRATIVE MEMBER.

This is a review application filed by the applicant in regard to the order passed by us in O.A.No.654/94 by which the applicant had agitated against his retirement on 4.5.1994. Our judgment was based on the reply filed by the respondents as also the arguments of the learned counsel for the respondents. The case has been rejected on merit as discussed in the judgment and on the basis of the Hon'ble Supreme Court's judgment on such matters. The applicant in this review application has not brought to our notice any error apparent on the face of the record or any extenuating circumstances which would demand a review of our order. The Review Application is devoid of any merit and it is accordingly dismissed.

By *Editorial*.


(Ratan Prakash)

Member (Judl)


(N.K. Verma)

Administrative Member.